# CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

## **ORDER SHEET**

## ORDERS OF THE TRIBUNAL

12.09.2013

OA No. 646/2013

Mr. Aatish Jain, Counsel for applicant.

Heard learned counsel for the applicant. The OA is disposed of by a separate order.

(Anil Kumar) Member (A)

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# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR.

### ORIGINAL APPLICATION NO. 646/2013

Jaipur, the 12<sup>th</sup> day of September, 2013

#### **CORAM:**

## HON'BLE MR.ANIL KUMAR, ADMINISITRATIVE MEMBER

Gyanprakash Meena son of Shri Ramsingh Meena, aged about 37 years, Village and Post Govindgarh, nearby Ganga Temple, Tehsil Laxmangarh, District Alwar (Rajasthan).

... Applicant

(By Advocate: Mr. Aatish Jain)

#### Versus

- 1. Union of India through Secretary, Ministry of Communication and Information Technology, New Delhi.
- 2. Director, Postal Services (Head Office), Postal Department, Jaipur.
- 3. Pravar Adhishak, Head Post Office, Alwar.
- 4. Ashok Kumar Meena son of Shri Rudaram Meena, resident of Village Kharsanki, Post Rambas, Tehsil Laxmangarh, District Alwar (Rajasthan).

... Respondents

(By Advocate: -----)

### ORDER (ORAL)

Prior to filing this OA, applicant preferred a S.B. Civil Writ Petition No. 12039/2013 before the Hon'ble Rajasthan High Court, Jaipur Bench. The same was dismissed by the Hon'ble Rajasthan High Court vide order dated 09.09.2013 on the ground of jurisdiction.

- 2. Now the applicant has filed the present OA claiming for the following reliefs:-
  - "(i) By an appropriate order and direction, the respondents maybe directed to consider the case of

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the petitioner for appointment on the post of GDSBPM at Village Post Dongri (Govindgarh), District Alwar.

- (ii) By an appropriate order or direction, respondents may be directed not to select the ineligible candidates possess who does not requisite qualification and used forged document to get selecton on the post and quash and set aside the Annexure A/1, order dated 12.04.2013, respondent no. 4.
- (iii) Any other appropriate order or direction which this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present case, may be passed in favour of applicant.
- (iv) Cost of the Original Application may also be awarded in favour of the applicant.
- 3. Learned counsel for the applicant submits that his legal notice dated 14.06.2013 (Annexure A/6) is also pending with the respondents.
- 4. Having heard the learned counsel for the applicant and upon perusal of the documents on record, I deem it proper and just to direct the respondents to consider and decide the legal notice of the applicant dated 14.06.2013 (Annexure A/6) by passing a reasoned & speaking order according to the provisions of law expeditiously but not beyond the period of two months from the date of receipt of a copy of this order. The respondents are further directed that no appointment on the post of GDSBPM at village Post Dongri (Govindgarh), District Alwar in pursuance of advertisement dated 13.03.2013 (Annexure A/2) shall be made till the disposal of the legal notice of the applicant dated 14.06.2013 (Annexure A/6).

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- 5. If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.
- 6. With these observations, the OA is disposed of with no order as to costs.

(Anil Kumar) Member (A)

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